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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(CRL) 1153/2020**
JAIDEEP SINGH @ ATUL SINGH SENGAR Petitioner
Through Mr Akhand Pratap Singh, Mr Bahul
Kalra, Advocates.

versus

CENTRAL BUREAU OF INVESTIGATION
& ANR. Respondents
Through Ms Nandita Rao, AC for State.
SI Ajay Kumar, PS Rajouri Garden present.

CORAM:

HON'BLE MR. JUSTICE VIBHU BAKHRU

ORDER

% **13.08.2020**

[Hearing held through video conferencing]

1. After some arguments, it was suggested by the counsel for the respondents that considering the petitioner's medical condition, he may be granted custody parole for seeking treatment at a hospital of his choice.
2. Mr Akhand Pratap Singh, learned counsel appearing for the petitioner seeks time to take instructions to find out as to which hospital the petitioner would like to go.
3. It is clarified that medical treatment expenses at any hospital, other than a government hospital, shall be borne entirely by the petitioner.
4. List on 18.08.2020.

VIBHU BAKHRU, J

AUGUST 13, 2020/pkv